NATIONAL COMPANY LAW TRIBUNAL
KOCHI BENCH

CORAM: **SHRI SHYAM BABU GAUTAM**
HON'BLE MEMBER (TECHNICAL)

TMT. T KRISHNA VALLI
HON'BLE MEMBER (JUDICIAL)

PETITION No./IA No.	IA(IBC)/359/KOB/2023 IN IA(IBC)195/KOB/2021. in IBA/13/KOB/2020
SECTION	SEC 60(5) IBC R/W RULE 11
NAME OF PARTIES	SINDHU A & ANOTHER V/S SREE BHADRA PARKS AND RESORTS LTD REPRESENTED BY LIQUIDATOR & ANOTHER
PETITIONERS ADVOCATE/ PROFESSIONAL	JOSEPH & KURIYAN
RESPONDENTS ADVOCATE/ PROFESSIONAL	-

Office Notes

14 Sept 2023

ORDER

IA(IBC)/359/KOB/2023 IN IA(IBC)195/KOB/2021 in IBA/13/KOB/2020

Learned Counsel, Mr. Sharad Kodianthara appearing on behalf of applicants in IA bearing No. 359/KOB/2023 states across the bar that he has instructions from his client to withdraw the present IA. Taking note of the submissions of the applicant, this Bench permits withdrawal of the above-named IA. Learned counsel, Mr. Vinod P V appearing for the Liquidator submits that he is ready and willing to share the copy of the minutes of the SCC meeting to the counsel appearing for the applicants.

With the aforesaid observations, this IA(IBC)/359/KOB/2023 is **dismissed as withdrawn.**

IA(IBC)/361/KOB/2023 in IBA/13/KOB/2020

This is an IA bearing No. 361/KOB/2023 filed by the Liquidator of Sree Bhadra Parks and Resorts Limited under Regulation 44(2) of the IBBI (Liquidation Process) seeking extension of time with effect from 14.09.2023 to 11.03.2024 to complete the

liquidation process. Learned counsel, Mr. Vinod P V appears on behalf of the liquidator and submits that ninety percent of the assets of the Corporate Debtor have been sold and money has been realised. However, there is an unsold land at Kanyakumari Township approximately 3.639 acres which still requires to be sold. Hence, an extension of time is required. Having considered the submissions of the counsel appearing for the liquidator, and on perusal of averments made in the application, this bench is satisfied. Accordingly, extension of time as prayed above is allowed and the liquidation period is extended upto 11.03.2024. Liquidator is directed to accomplish the liquidation process within the extended time. No further time shall be granted.

With the aforesaid observations, this IA(IBC)/361/KOB/2023 is **allowed and disposed of.**

SD /-

SHYAM BABU GAUTAM
MEMBER (TECHNICAL)

SD /-

JUSTICE T KRISHNA VALLI
MEMBER (JUDICIAL)